

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
BENCH, AT MUMBAI**

**COMPANY SCHEME PETITION NO. 458 OF 2017**

**CONNECTED WITH**

**COMPANY SCHEME APPLICATION NO. 187 OF 2017**

In the matter of the Companies Act, 2013;

And

In the matter of Petition under Sections 230 -  
232, of the Companies Act, 2013;

And

In the matter of Yara Fertilisers India Private  
Limited [CIN: U51490PN2011FTC139239], a  
company incorporated under the Companies  
Act, 1956 having its registered office at #402,  
Suyog Fusion, Dhole Patil Road, Sangamwadi,  
Pune 411001.

And

In the matter of Scheme of Arrangement  
between Tata Chemicals Limited and Yara  
Fertilisers India Private Limited and their  
respective shareholders and creditors.

Yara Fertilisers India Private Limited [CIN: )  
U51490PN2011FTC139239], a company )  
incorporated under the Companies Act, 1956 )  
having its registered office at #402, Suyog Fusion, )  
Dhole Patil Road, Sangamwadi, Pune 411001. ) ...Petitioner Company

**Called for Admission**

Mr. Tapan Deshpande with Ms. Priya Patwa Advocates of Cyril Amarchand  
Mangaldas, Advocates for the Petitioner Company.

**Coram: Ina Malhotra, Member (Judicial)**

**Date: 23<sup>rd</sup> June, 2017**

**MINUTES OF ORDER**

1. Petition admitted.
2. Petition fixed for hearing on 19<sup>th</sup> July, 2017.
3. Learned Advocate for the Petitioner Company states that pursuant to the order dated 1<sup>st</sup> March, 2017 passed in the Company Scheme Application No. 187 of 2017 annexed as Exhibit "L" to the Petition, the meetings of the equity shareholders and unsecured creditors of the Petitioner Company were convened on Tuesday, the 8<sup>th</sup> day of May, 2017 at 10:00 a.m. and 10:45 a.m. respectively at #402, Suyog Fusion, Dhole Patil Road, Sangamwadi, Pune 411001, for the purpose of considering, and if thought fit, approving, the Scheme of Arrangement between Tata Chemicals Limited and the Petitioner Company and their respective shareholders and creditors. The equity shareholders and the unsecured creditors of the Petitioner Company have approved the Scheme of Arrangement in their respective meetings. The Chairman of the said meetings of the equity shareholders and the unsecured creditors has submitted his respective Reports dated 8<sup>th</sup> May, 2017 and 11<sup>th</sup> May, 2017 to this Hon'ble Tribunal, recording the voting results of the said meetings, which are annexed to the Petition as Exhibit "M" and Exhibit "N" respectively.
4. Learned Advocate for the Petitioner Company further submits that as directed by this Tribunal vide the said order, notices of the meetings have been served upon (i) the Central Government through the Regional Director, Western Region, Mumbai (ii) Registrar of Companies, Mumbai and (iii) Income Tax Authority.
5. At least 10 clear days before the hearing of the Petition, the Petitioner Company to publish notice of the date of hearing of the Petition in 2 local newspapers, i.e. Indian Express (Pune edition) in English language and

Marathi translation thereof in Loksatta (Pune edition), as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

6. The Petitioner Company to file affidavit confirming publication of the advertisement in the newspapers 3 days before the next date of hearing.

Sd/-  
**Ina Malhotra,**  
**Member (Judicial)**